

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 266 OF 2018 &
IA NO. 1154 OF 2018

Dated: 21st February, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of :

M/s Bhuruka Gases Limited & Anr.

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Ritika Singhal

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Mr. Siddhant Kohli for R-2

ORDER

The learned counsel appearing for the Respondent No.2 prays for three weeks' time to file the reply.

The submissions of the learned counsel appearing for the Respondent No.2, as stated supra, are placed on record.

The learned counsel appearing for the Respondent No.2 is granted three weeks' time to file reply i.e. on or before 15.03.2018 after duly serving copy on the other side.

Thereafter, rejoinder, if any, may be filed on or before 02.04.2019 after duly serving copy on the other side.

List the matter on **04.04.2019** along with Appeal No. 177 of 2018 as agreed by the learned counsel appearing for both the parties.

Interim order dated 19.09.2018 to continue till further orders.

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N. K. Patil)
Judicial Member

